

Date	Office Report	Orders
		<p>22.3.1991</p> <p>Present: Shri B.S.Charya, counsel for the applicant. Shri V.S.R. Krishna, proxy counsel for Shri M.L. Verma, counsel for respondents in MP 680/91.</p> <p>Learned proxy counsel for counsel for respondents produced before us, in original, a copy of memo No.B/Ved Prakash dated Sonipat, the 29th August, 1990 and signed by Superintendent of Post Offices, Sonipat Division, Sonipat. In the said memo, enquiry under Rule 14 of CCS(CCA) Rules, 1965 ordered to be held against Shri Ved Prakash Wireman Sonipat HO vide this office memo dated 20.2.1990 is hereby ordered to be dropped with immediate effect. It is further stated therein that "This will be without prejudice to any other action that the undersigned may take against the official." A copy of the same is endorsed to the applicant. On this learned counsel for applicant admits that he has received the same.</p> <p>In view of the above, the learned counsel for applicant wishes to withdraw as the same has become infructuous with liberty to file a fresh OA if the applicant is proceeded with afresh on any of the charges.</p> <p>In view of the above, no orders are required to be passed on MP 680/91. OA 1303/90 is also dismissed as withdrawn. However, the applicant is free to approach to the Tribunal by way of fresh applica- tion in case any fresh memo of charge- sheet is issued to him in respect of any of the Article of Charges which were a subject matter of memorandum of charge dated 20.2.1990.</p> <p>Parties to bear their own costs.</p> <p><i>(Signature)</i> <i>(Signature)</i> (P.C. JAIN) (RAM PAL SINGH) Member (A) Vice-Chairman (J)</p>

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	<p>Present:</p> <p>Smti B.S. Chitala, Compt for the appficiant.</p> <p>Smti A.S.R. Kishan, Boxx Compt for</p> <p>Smti M.T. Verma, Compt for responsents.</p> <p>In MP 680/81.</p> <p>Resigned boxx Compt for Compt for</p> <p>for responsents brought before us, in</p> <p>original, a copy of memo No. B/Ad Passes</p> <p>dated Sonibat, the 26th August, 1980</p> <p>and signed by Superintendent of Post</p> <p>Office, Sonibat Division, Sonibat.</p> <p>In the said memo, under Rule 14</p> <p>of CCS(CA) Rules, 1962 ordered to be</p> <p>handed over to the Compt for the</p> <p>Sonibat HO vide this office memo dated</p> <p>20.8.1980 is hereby ordered to be dropped</p> <p>with immediate effect. If it is further</p> <p>stated therein that this will be without</p> <p>prejudice to any other action that the</p> <p>understanding may take against the office.</p> <p>A copy of the same is enclosed to the</p> <p>Compt for appficiant. On this issued</p> <p>appficiant submits that he has received</p> <p>the same.</p> <p>In view of the above, the following</p> <p>compt for appficiant wishes to withdraw</p> <p>as the same has become impractical with</p> <p>reference to file a resp OA if the appficiant</p> <p>is proceeded with respect on the</p> <p>opinion.</p> <p>In view of the above, no orders are</p> <p>required to be passed on MP 680/81.</p> <p>OA 1303/80 is also dismissed as withdrawn.</p> <p>However, the appficiant is free to approach</p> <p>to the Tribunal by way of resp appficiant</p> <p>in case any resp memo of consti-</p> <p>tion is issued to him in respect of</p> <p>speed is issued to him in respect of</p> <p>any of the Article of Crimes which were</p> <p>a subject of matter of memorandum of consti-</p> <p>uted 20.8.1980.</p> <p>Parties to bear their own costs.</p>	<p>SS.3.1807</p>